

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 1703
(TO BE ANSWERED ON 04.05.2016)

SALARY AND ALLOWANCES

1703. DR. BHOLA SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether an employee/officer of a particular Government organisation, while on deputation to another Government organisation, can avail salary and allowances from his parent department;
- (b) if so, the details of the rules in this regard;
- (c) whether the Government has issued/circulated deputation norms to various Ministries/ Departments of the Government; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): No, Madam.
- (b): Does not arise.
- (c): Yes, Madam.
- (d): The details of the office memoranda/ guidelines issued by the Department of Personnel & Training for regulating terms and conditions of deputation/foreign service are as under:
 - (i) Consolidated guidelines on deputation / foreign service for members of the organized Group A and Group B Services of the Central Government have been issued vide OM No. AB-14017/2/07-Estt(RR) dated 29th February 2008.
 - (ii) The pay of an All India Service Officer on deputation under Central Staffing Scheme is regulated in terms of para 8 and 9 of guidelines issued vide letter No. 14021/5/2008-AIS-II dated 29th September 2008 and Department of Expenditure's OM No. 1/1/2008-IC dated 28th August 2009.
 - (iii) The pay of an All India Service Officer on deputation under Non- Central Staffing Scheme is regulated in accordance with the provisions contained in instructions No.20011/2/2010-AIS-II dated 29th March 2012.
 - (iv) The deputation of All India Service Officers to autonomous/ statutory/ non-statutory/ constitutional/ local bodies and public sector undertakings are covered under Non-Central Staffing Scheme in terms of provisions contained in rule 6(1) of the IAS (Cadre) Rules, 1954.

Contd...2/-

- (v) Selection and appointment of Chief Vigilance Officers in the various Central Public Sector Undertakings etc. is regulated in terms of Department of Personnel and Training's OM No.372/8/99-AVD.III dated 18.1.2001 as amended from time to time.
- (vi) For all other cases of deputation not covered by any other specific set of instructions such as those mentioned above, the consolidated instructions to regulate pay, Deputation (duty) Allowance, tenure of deputation/ foreign service and other terms and conditions of Transfer on deputation/foreign service of Central Government Employees to ex-cadre posts under the Central Government / State Governments / Public Sector Undertakings / Autonomous Bodies, Universities / UT Administration, Local Bodies etc. and vice-versa have been issued by Department of Personnel and Training vide OM No. 6/8/2009-Estt(Pay-II) dated 17th June 2010, as amended from time to time.
